59

dra at Madras against a sanctioned post and not as additional News Editor. He has been posted due to administrative reasons.

# Depiction of characters in T.V. serial "Yen Jo Hai Zindagi"

791. SHRI VALAMPURI JOHN: Will Minister of **INFOR** the MATION AND BROADCASTING be pleased to state:

- (a) whether Government are aware of the fact that there is widespread resentment from non-Hindi people regarding the depiction of non-Hindi characters in the T.V. Serial 'Yeh Jo Hai Zindagi'; and
- (b) what is Governments reaction to it and steps Government have taken or propose to take in this regard?

THE MINISTER OF STA IE OF THE MINISTRY OF **INFORMA BROADCASTING** TION AND (SHRI V. N. GADGIL); (a) No, Sir.

(b) Does not arise.

#### Use of Tamil in Madras Doordarshan Programmes

792. SHRI R. MOHANARANGAM: Will the Minister of INFORMATION BROADCASTING be pleased AND to state:

- (a) whether Government have received any complaint regarding the pronunciation of Tamil language by the news reader, in television programmes at Madras; and
- (b) if so, what action Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) and (b) Yes, Sir. A few complaints were received from the viewers regarding, imperfect pronunciation of some words. Corrective steps have been taken to ensure fault-free presentation and proper pronunciation.

## Sale of Government Land in Afakpur Bagh Mochi, New Delhi

- 793. SHRI DHULESHWAR MEENA: Will the Minister of URBAN DEVELO1 -ViENT be pleased to refer to the answer to Unstarred Question 1597 given in the Rajya Sabna on the 9th August, 1985 and state:
- (a) whether it is a fact that as envisaged in condition (viii) laid down in para 1 of Delhi Development Authority O.M. No. J-20011|6J75-LII dated the 18th July, 1983, unauthorised squatters are still occupying land in Arakpur, Bagh Mochi, New Delhi and are even selling this land unauthorisedly in gross violation of the existing policy; and
- (b) if so, what steps Government propose to take to meet this situation and remove these squatters from continuing to occupy the land unauthorisedly and stop its sale to private parties?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE LOPMENT (SHR!! **DALBIR** SINGH).- (a) Yes. Sir.

(b) As sale of plots by unauthorised squatters is not valid in law, action is taken under the provisions of the public premises (Eviction of the public premises (Eviction of Unauthorised Occupants) Act in such cases.

In the case of sale of plots by allottees themselves, 75 per cent o\* unearned increase in the value of land is recovered by the Government.

### Biographies of leaders brought out by the **Publications Division**

794. SHRI VALAMPURI JOHN: Will the of INFORMATION Minister BROADCASTING be pleased to state:

- (a) what are the series under which biographies of leaders are brought out by the Publications Division;
- (b) what are- the names of the various leaders for whom biographies

61

(Life and Message) have been published since the inception of the Publications Division State-wise;

- (c) what are the names of the social reformers on whom books have been published from the inception of the Publications Division:
- (d) whether Government propose to bring out a comprehensive book on Periyar E. V. Ramaswamy keeping in view the great demand ior such a book; and

#### <e) if not, the reasons therefor?

THE MINISTER OF STATE "OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) The biographies or near biographies of the leaders are brought out by the Publications Division under -the Builders of Modern India series;

- (b) and (c) Details are given in Annexure. [See Appendix CXXXVHI. Annexure No. 22].
- (d) and (e) Keeping in view the existing commitments of the Publications Division on account of the varioug biographies under 'Builders of Modern India' series, the publications of biography of Periyar E. V. Ramaswamy can be considered only after some time

### Settlement of Claims of contractors by the Krishak Bharati Cooperative Limited

- 795. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of AGRI-CULTURE be pleased to refer to the reply given to Starred Question 76 given in the Rajya Sabha on the 3<sup>f</sup>d May 1985 regarding Hazira Fertiliser Project and state;
- (a) what is the total contribution made by the Central Government towards the share capital of Krishak Bharati Cooperative Limited and towards the loan for implementation of the Hazira Fertilisers Project till 31st March 1986;

- (b) what further action has taken by Government of KRIBHCO for settlement of claims on the rep resentations of one of the contractors whose contract was cancelled by the KRIBHCO;
- (c) whether it is a fact that the case was referred to the Law Ministry or legal experts for opinion on the issue, pertaining to such" settlement;
- (d) if so, the details thereof along with the quantum of compensation, if any, fixed or opined by such agency; and
- (e) what is the present status of the representations?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS (SHRI K. NATWAR SINGH): (a) Upto 31.3.1986 the contribution of the Central Government towards share capital is Rs. 344 crores and towards loan Rs. 277 crores.

- (b) One of the Contractors, who was given a contract for the coal handling plant, has represented to Government for the cancellation of the contract. The Central Government are not primarily concerned with the contract, however, KRIBHCO has informed • the contractor the amount in settlement of the contractor's claim and has also informed that in case the contractor does not accept the said offer, the matter of their claims may be adjudicated by reference to Arbitration in accordance with the Notice Inviting Tender (NIT)/Agreement.
  - (c) Yes, Sir.
- (d) The opinion cannot be divulged as it would be prejudicial to the interest of the parties. The quantum of compensation was not
- (e) The contractor did not accept the offer made by KRIBHCO and made representations to Government.